

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): Madam, on behalf of Shri P. J. Kurien, I lay on the Table —

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) First Annual Report and Accounts of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1988-89, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Statement by Government accepting the above Report.

[Placed in Library. See No. LT—230/91]

II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 17 of the Coir Industry Act, 1953:—

(i) Annual Accounts of the Coir Board, Kochi, (Kerala), for the year 1989-90 and the Audit Report thereon.

(ii) Review by Government on the Annual Accounts.

[Placed in Library. See No. LT—306/91]

Report and Accounts (1989-90) of the Indian Council of Agricultural Research, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K. C. LENKA): Madam, I lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) Annual Report of the Indian Council of Agricultural Research,

New Delhi, for the year 1989-90 Volumes I and II).

(ii) Annual Accounts of the Indian Council of Agricultural Research, New Delhi, for the year 1989-90 and the Audit Report thereon.

(iii) Statement giving reasons for the delay in laying the papers mentioned at (i) and (ii) above.

[Placed in Library. See No. LT—318/91]

I. Notifications under Central Excise and Salt Act, 1944.

II. Notification under Small Industries Development Bank of India Act, 1989.

III. Notifications under Income Tax Act, 1961.

IV. Notifications under Small Industries Development Bank of India Act, 1989 and Corrigendum thereto.

V. Report for the year ended 31st March, 1990 of the Comptroller and Auditor General of India under Article 151 of the Constitution.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): Madam, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944, together with explanatory memoranda thereon:—

(1) G.S.R. No. 102(E) dated the 5th March, 1991 prescribing effective rates of special excise duty on all excisable goods under the Finance Bill, 1991.

[Shri Shantaram Potdukhe]

(2) G. S. R. No. 103(E) dated the 5th March, 1991 exempting all excisable goods from levy of special excise duty under the Finance Act, 1990.

(3) G.S.R. No. 104(E) dated the 5th March, 1991 providing for set off of special excise duty paid on inputs used in finished products under certain circumstances

(4) G.S.R. No. 105(E) dated the 5th March, 1991 exempting goods produced in a Free Trade Zone or hundred per cent Export Oriented Undertaking from levy of special excise duty.

(5) G.S.R. No. 106(E) dated the 5th March, 1991 rescinding certain notifications relating to special excise duty as a consequential change.

(6) G.S.R. No. 107(E) dated the 5th March, 1991 amending notification No. 177/86-CE dated the 1st March, 1986 so as to allow credit or set off of special excise duty paid on inputs used in finished products under MODVAT scheme.

(7) G.S.R. No. 108(E) dated the 5th March, 1991 allowing rebate of special excise duty on export of excisable goods under Rule 12 or Rule 12A of the Central Excise Rules, 1944.

(8) G.S.R. No. 109(E) dated the 5th March, 1991 allowing movement of excisable goods without payment of special excise duty under Rule 191B of the Central Excise Rules, 1944.

(9) G.S.R. No. 142(E) dated the 14th March, 1991 prescribing effective rate of special excise duty on all excisable goods.

(10) G.S.R. No. 143(E) dated the 14th March, 1991 providing

for set off of special excise duty paid on inputs used in the finished products under certain circumstances.

(11) G.S.R. No. 144(E) dated the 14th March, 1991 exempting goods produced in a Free Trade Zone or hundred per cent export oriented undertaking from the levy of special excise duty

(12) G.S.R. No. 145(E) dated the 14th March, 1991 amending Notification No. 177/86-Central Excises dated the 1st March, 1986 so as to allow credit or set off of special excise duty paid on inputs used in the finished products under MODVAT scheme.

(13) G.S.R. No. 146(E) dated the 14th March, 1991 allowing rebate of special excise duty on export of excisable goods under Rule 12 or Rule 12A of the Central Excise Rules, 1944.

(14) G.S.R. No. 147(E) dated the 14th March, 1991 allowing movement of excisable goods without payment of special excise duty under Rule 191B of the Central Excise Rules, 1944.

(15) G.S.R. No. 174(E) dated the 25th March, 1991 extending the facility of higher National MODVAT credit provided under Notification No. 175/86-CE dated the 1st March, 1986 and also extending the validity of Notification No. 462/86-CE dated the 9th December, 1986 without any time limit.

(16) G.S.R. No. 258(E) dated the 3rd May, 1991 amending Notification No. 82/84-CE dated the 31st March, 1984.

[Placed in Library. See No. LT—404/91 for (1) to (16)]

II. A copy (in English and Hindi) of the Small Industries Development Bank of India Notification No. 3144/CAD. Bond/General Regulations, dated the 25th October, 1990, publishing the Small Industries Development Bank of India General Regulations, 1990 and Small Industries Development Bank of India (Issue and Management of Bonds) Regulations, 1990, under sub-section (3) of Section 52 of the Small Industries Development Bank of India Act, 1989.

[Placed in Library. See No. LT—405/91]

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) (Central Board of Direct Taxes), under section 296 of the Income Tax Act, 1961:—

(1) S.O. No. 959(E) dated the 26th December, 1990, publishing the Income-tax (Sixteen Amendment) Rules, 1990.

(2) S.O. No. 90(E) dated the 13th February, 1991, publishing the Income-tax (Fourth Amendment) Rules, 1991.

(3) S.O. No. 127(E) dated the 25th February, 1991, publishing the Income-tax (Fifth Amendment) Rules, 1991.

(4) S.O. No. 148(E) dated the 28th February, 1991, publishing the Income-tax (Sixth Amendment) Rules, 1991.

(5) S. O. No. 220(E) dated the 26th March, 1991, publishing the Income-tax (Seventh Amendment) Rules, 1991.

(6) S.O. No. 258(E) dated the 12th April, 1991, publishing the Income-tax (Eighth Amendment) Rules, 1991.

[Placed in Library. See No. LT—347/91]

IV. A copy each (in English and Hindi) of the following Notifications of the Small Industries Development Bank of India:—

(i) No. 3590/PF dated the 20th November, 1990 publishing the Small Industries Development Bank of India (Employees Provident Fund) Regulations, 1990, under sub-section (3) of Section 52 of the Small Industries Development Bank of India Act, 1989.

(ii) No. 2469/SID BLPF dated the 8th February, 1991 publishing the corrigendum to the above Notification.

[Placed in Library. See No. LT—331/91]

V. A copy (in English and Hindi) of the Report of the Comptroller and Auditor General of India for the year ended the 31st March, 1990 [No. 13 of 1991—Union Government (Civil)] under clause (1) of article 151 of the Constitution.

[Placed in Library. See No. LT—307/91]

Amendment Acts under the Punjab State Legislature (Delegation of Powers) Act, 1987

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI G. VENKAT SWAMY): Madam, I lay on the Table, under sub-section (3) of Section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1987, a copy each (in English and Hindi) of the following papers:—

(i) The Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) second Amendment Act, 1990 (No. 5 of 1990).

(ii) The Punjab Panchayat Samitis and Zila Parishads (Temporary Supersession) Amendment Act, 1991 (No. 1 of 1991).